

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT) No.34/2021

In the matter of:

Brickwork Ratings India Pvt Ltd

Appellant

Vs

SREI Equipment Finance Ltd & Anr

Respondent

Present:

Mr. Arjun Krishnan, Mr. Ankur Singh, Ms Khushboo Mittal, Mr Nikhil Nayyar, Sr Advocate and Mr Naveen Hedge, Advocates for appellants.

Mr. Shreys Edupuganti, Mr. Dipen Chatterjee, Mr. Abhijeet Sinha, Mr. Rusha Mitra, Mr. Saptarshi Mandal, Mr. Pulak Bagchi, Mr. Anjan Chakraborty, Advocates for R1.

ORDER

(Virtual Mode)

10.03.2021- Pursuant to order dated 08.03.2021, learned counsel for the appellants have filed compilation of relevant orders and authorities on behalf of the appellants. It appears that in *Company Appeal (AT) No.31 of 2021 filed by Care Ratings Ltd & Anrs vs Srei Equipment Finance Ltd & Anr*, notice has been issued to Respondents and the following interim order has been passed on 2nd March, 2021:-

“Impugned order in para -34 directs:- “It is further directed that the Credit Ratings Agencies shall not consider any such non-payable to be default under the respective debt documents and shall maintain the rating(s) of SEFL at least that of investment grade.”

In view of the above, let the matter be placed before the Acting Chairperson for listing this case before the appropriate Bench.

Learned counsel for the appellant submitted that there is an error in the cause title and submitted that the appellant's name is "*Brickwork Ratings India Pvt Ltd*" instead of Brik Works Ratings India Pvt Ltd. Appellant is directed to contact the Registry and make necessary corrections in the cause title.

(Justice Anant Bijay Singh)
Member (Judicial)

(Ms Shreesha Merla)
Member (Technical)

Bm/nn